

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH – II  
CHENNAI

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110

**[MENTION CASE]**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07-02-2022 AT 10:30 A.M THROUGH  
VIDEO CONFERENCING:

PRESENT: JUSTICE (RETD.) SMT. S. RAMATHILAGAM, MEMBER (JUDICIAL)  
SHRI B. ANIL KUMAR, MEMBER (TECHNICAL)

APPLICATION NUMBER :  
PETITION NUMBER : IBA/1352/2019  
NAME OF THE PETITIONER : Sakthi Containers Private Limited  
NAME OF THE RESPONDENTS : Bnazrum Agro Exports Limited  
UNDER SECTION : Sec 9 Rule 6 of IBC 2016

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**Mention Case:**

(110)

IBA/1352/2019

**ORDER**

The Applicant is represented by M/s. Aiyar & Dolia. Ld. Counsel Ms. S. Manjula Devi for the Respondent is present.

In continuation of our earlier order dated 11.01.2022 passed by this Bench, a settlement was arrived between the parties and in compliance of the direction of this Tribunal, the parties have arrived at a settlement for paying a sum of Rs.37,09,580/- and Rs.7,50,000/- towards interest on the Principal amount of Rs.37,09,580/- for satisfaction of the claim of the entire amount of the dues.

In this regard, both the parties have entered into a Joint Compromise & Settlement Memo duly signed both the parties and the counsels and as per the Settlement arrived at between the parties, the Corporate Debtor has made the payment of Rs.37,09,580/- and interest of Rs.7,50,000/- in full and final settlement to the Applicant / Operational Creditor.

The Joint Compromise and Settlement Memo is taken on record.

In view of the said Settlement Memo, this IBA/1352/2019 stands **dismissed as withdrawn.**

**The Registry** is directed not to forward this order to the RP appointing Mr. Madurai Sundaram Sankar as the Interim Resolution Professional and not to proceed further with the earlier order dated 11.01.2022 passed by this Tribunal.

-Sd-  
**B. ANIL KUMAR**  
MEMBER (TECHNICAL)

-Sd-  
**Justice (Retd.) S. RAMATHILAGAM**  
MEMBER (JUDICIAL)

vs